

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1180
ANSWERED ON:01.12.2014
SETTLEMENT OF LPG DISTRIBUTORSHIP CASES
Meghwal Shri Arjun Ram

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has noticed that several selected applicants despite getting the letter of dealership of petrol pumps/gas agencies are forced to go to court due to various reasons;
- (b) if so, the details thereof along with the number of such cases pending in courts;
- (c) whether the Government proposes to prepare a policy for out of court settlement of such cases; and
- (d) if so, the details thereof along with the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b) Public Sector Oil Marketing Companies have reported that there are instances of selected applicants filing court cases after issue of Letter of Intent due to various reasons. Cancellation of their allotments of Retail Outlet/LPG distributorship is attributed to reasons like cancellation of eligibility certificate by the Directorate General of Resettlement (DGR), false information by the candidate in the application form, No Objection Certificate (NOC) related issues, land related issues, contravention of dealer selection guidelines etc. The number of such court cases pending in various courts on all India basis in respect of Retail Outlets is 41 and for LPG distributorships for past three years and current year is 23.

(c) & (d) No, Madam.